

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Jammu)

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**Subject:- Withdrawal of High Court Order No. 2084 of 2024/RG dated 27.11.2024 regarding acceptance of FIRs and Challans manually.**

**ORDER**

No.: 75 of 2025/RG

Dated: 08.01.2025

High Court Order No. 2084 of 2024/RG dated 27.11.2024 whereby, the Presiding Officers of all the Criminal Courts across the UTs of J&K and Ladakh were directed to accept the FIRs and Challans manually wherever the same are not fetched through the ICJS portal due to technical snag, till such time the issue is resolved by the CCTNS team in consultation with all the concerned, shall stand withdrawn with immediate effect.

**By Order**

  
(Shahzad Azeem)  
Registrar General

Dated: 08.01.2025

No: 1726-50 /RG/GS

**Copy of above forwarded to the:**

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
*.....for kind information of their Lordships.*
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;  
*.... for information*
6. All Principal District and Sessions Judge, UTs of J&K and Ladakh for information and necessary action. Further, you are also requested to get the same circulated amongst the Presiding Officers of all the Criminal Courts functioning under your jurisdiction for information and further necessary action at their end.
7. Inspector General of Police, Crime Branch, J&K, Jammu for information.
8. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and uploading the same on the official website of High Court.
9. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
10. Order file.

  
Registrar General